

(2022) 11 RAJ CK 0122

In the Rajasthan High Court

Case No : S.B. Civil Writ Petition No. 351 Of 1995, 11465 Of 2011, S.B. Writ Misc Application No. 97 Of 2010

Jagdish Prasad And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 24-11-2022

Acts Referred:

Citation : (2022) 11 RAJ CK 0122

Hon'ble Judges : Vinit Kumar Mathur, J

Bench : Single Bench

Advocate : Madhu Khatri, LK Purohit, Sudheer Sharma

Final Decision : Dismissed

Judgement

Vinit Kumar Mathur, J

S.B. Writ Misc Application No. 97/2010:-

The present application has been filed by one applicant – Amarjeet Singh for recalling the order dated 06.04.2007 on the ground that the applicant is the subsequent purchaser of the land from one Menga Singh S/o Dalip Singh who was impleaded as party respondent No.5 in the writ petition preferred by Doolaram. Learned counsel for the applicant submits that since Menga Singh, who was party respondent in the writ petition preferred by the petitioner Doolaram had no interest in the land, he did not pursue the writ proceedings and when the applicant came to know that the writ petition filed by Doolaram has been allowed vide order dated 06.04.2007, the present application for recalling has been filed.

I have considered the submission made at the Bar and have gone through the contents of the application.

The order dated 06.04.2007 passed by this Court cannot be recalled on the ground that the present applicant was the purchaser of the land from respondent

No.5 Menga Singh, who was impleaded in the writ petition. The present application for recalling the order dated 06.04.2007 is therefore cannot be entertained on this ground.

Hence, the application for recalling the order dated 06.04.2007 is dismissed.

S.B. Civil Writ Petition No. 11465/2011:-

In view of the order passed in S.B. Writ Misc Application No. 97/2010, the present writ petition has become infructuous.

Accordingly, the present writ petition is dismissed as having become infructuous.